

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
13-03-2023 AT 10:30 AM**

CP (IB) No.99/7/HDB/2022
u/s. 7 of IBC, 2016

IN THE MATTER OF:

M/s. RK Distilleries (P) Ltd.

...Financial Creditor

VS

M/s. Nadhi Bio Products Pvt Ltd

...Corporate Debtor

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

Ld. Cousnel Shri. Rohan Aloor along with Ms. Vyshnavai, Counsel for the Financial Creditor and Ld. Counsel Shri. AM Rao for the Corporate Debtor are present. Heard. For orders, post on 21.04.2023.

However, giving liberty to the Corporate Debtor to place the particulars of payment of Rs.1,96,13,000/- by 14.04.2023. In default, opportunity stands closed. Let copy of the same be given to Financial Creditor.

**Sd/-
MEMBER (T)**

**Sd/-
MEMBER (J)**